GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO- # 2066

TO BE ANSWERED ON- 03/08/2022

TRIBAL ADVISORY COUNCIL IN RAJASTHAN

2066 # DR. KIRODI LAL MEENA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Tribal Advisory Council has been constituted;
- (b) if so, the details thereof;
- (c) the details of the States, including Rajasthan, in which the Tribal Advisory Council has been constituted and the details of the duties assigned to them; and
- (d) by when is it proposed to constitute the Tribal Advisory Council in the remaining tribal dominated States?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI BISHWESWAR TUDU)

(a) to (d): According to the provisions of Fifth Schedule of the Constitution of India, the Tribes Advisory Councils (TAC) shall be established in each State having Scheduled Areas therein and, if the President so directs, also in any State having Scheduled Tribes but not Scheduled Areas therein.

Tribes Advisory Council shall consist of not more than 20 members of whom, as nearly as may be, three-fourths shall be the representatives of the Scheduled Tribes in the State Legislative Assembly provided that if number of representatives of STs in the State Legislative Assembly is less than number of seats in TAC to be filled by such representatives, the remaining seats shall be filled by other members of those tribes.

Accordingly, Tribes Advisory Councils (TAC) have been constituted in all 10 (Ten) States having Scheduled Areas therein namely Andhra Pradesh, Telangana, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha and Rajasthan. Further, the States of West Bengal, Tamil Nadu and Uttarakhand not having any notified Scheduled Area also have Tribes Advisory Council constituted therein.

The Fifth Schedule of the Constitution provides that it shall be the duty of the Tribes Advisory Council to advise on such matters pertaining to the welfare and advancement of the Scheduled Tribes in the State as may be referred to them by the Governor.

The Governor may therefore make references related to the legislative and administrative aspects of development planning and welfare programmes for the Scheduled Tribes.
